

ITEM NO.13

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(S)(CRIMINAL) NO(S). 415/2025

KAWASI LAKHMA

PETITIONER(S)

VERSUS

UNION OF INDIA & ANR.

RESPONDENT(S)

FOR ADMISSION

IA No. 257560/2025 - GRANT OF INTERIM RELIEF

Date : 17-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. S. Nagamuthu, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Sunil Kumar Jain, AOR
Mr. Madhur Jain, Adv.
Mr. Harshwardhan Paraghaniha, Adv.
Mr. Arpit Goel, Adv.
Mr. Deepak Jain, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Issue notice.
2. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Central Agency/Standing Counsel for the respondent(s).
3. Tag with W.P.(Crl) No.291/2025.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR